

OA/510/88

Coram: Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

2/8/1988

Heard Mr.D.F.Amin and Mr.N.S.Shevde learned advocates for the applicant and the respondents. Pending admission, issue notices on the respondents to reply on interim relief within 15 days and on merits within 45 days of the date of this order. The case be posted on 18/8/1988 for admission and hearing on interim relief.


(P.H. Trivedi)
Vice Chairman


(P.M. Joshi)
Judicial Member

a.a.abhatt

CORAM : Hon'ble Mr. P.M. Joshi .. Judicial Member
Hon'ble Mr. P.K. Mallick .. Administrative Member

22/08/1988

Heard Mr. D.F. Amin and Mr. N.S. Shevde, the learned counsel for the petitioner and respondents respectively. It is stated by Mr. Shevde that since the order of transfer is of a temporary nature, the petitioner will not be disturbed in his occupying the ~~present~~ quarter at his station. In light of this statement and in view of the clarification made by the respondent in written statement that his transfer is only due to the pendency of the proceedings in T.A./800/86., Mr. Amin does not press for the admission of the application and seeks permission to withdraw the same. The application accordingly stands disposed of as withdrawn.

P. K. Mallick

(P K Mallick)
Administrative Member

Joshi
(P M Joshi)
Judicial Member

*Mogera